

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.184/MP/2019

Subject : Petition under Regulation 44(6), (7) & (8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of un-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP.

Petitioner : JSW Hydro Energy Ltd.

Respondents : PTC India Ltd. & Ors.

Date of hearing : 3.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Aman Anand, Advocate, JSW Hydro Energy Ltd.
Shri Aman Dixit, Advocate, JSW Hydro Energy Ltd.
Shri Anurag Agarwal, JSW Hydro Energy Ltd.
Shri Ravi, Advocate, PTC
Shri Anand K. Ganeshan, Advocate, PTC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking recovery of energy charges of Rs. 26.88 crore in financial year 2019-20 in six equal monthly installments, against the shortfall in energy charges on account of saleable scheduled energy being less than saleable design energy of 154.21 MU in financial year 2018-19 in terms of clauses (6), (7) and (8) of Regulation 44 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies, by 16.9.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.9.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**